

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
TP (Co. Act)- 41(PB)/2023
Old CP No. 16(MB)/2023

IN THE MATTER OF:

Surendra Sadashivrao Girme Petitioner
Vs	
Ashok Shankarrao Girme and Others Respondent

Order under Section 245

Order delivered on 11.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Adv. Ishaan George, Adv. Ranbir, Adv. Archit Jain, Adv. Dr. Rukma George
For the Respondent	:	

ORDER

Additional Affidavit in terms of our order dated 04.04.2024 has been filed on DMS by the Petitioner. Ld. Counsel for the Petitioner undertakes to file hard copy of the same. He further undertakes to file one more copy of the petition for the convenience of this Bench. We prima facie find that the petition has been filed by members having shareholding of 9.96 % which is more than the threshold of 5% as stipulated in Rule 84 of NCLT Rules, 2016. Accordingly, we direct issuance of notice to the Respondents.

Issue notice of this petition to all the Respondents by all modes, returnable by 05.09.2024.

Ld. Counsel for the Petitioner undertakes to serve notice upon the Respondents. At request, list the matter on **05.09.2024**. In the meanwhile, hard copies of additional affidavit and one more copy of petition be filed by the Petitioner before the next date of hearing.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)